

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419

IA/800/ND/2024 IN IB/282/ND/2023

IN THE MATTER OF:

Bank Of Maharashtra	...	Applicant
Versus		
C. L. Sharma	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Raman Tomar
For the Respondent	:	
For the RP	:	Adv. Aditi Sharma

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **24.04.2024**.

Sd/-
(Court Officer)